

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. IA/3969/2023 IA/3317/2023 IA/3601/2023 C.P. (IB)/1486(MB)2020

IN THE MATTER OF

Nineicon Private Limited

... Petitioner

Vs

Ecool Gaming Solutions Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.09.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance:

For the Applicant:

Adv. Amir Arsiwala a/w Farzeen C. Pardiwall and Kartikee Korgaonkar for the RP in all IAs

For the Respondent:

None present.

ORDER

IA/3317/2023 & IA/3601/2023- In view of IA 3969 of 2023 stating therein that the Resolution Plan has been approved within the stipulated period of time. Both these IAs are **allowed** as prayed for.

IA/3969/2023- Counsel for the Applicant seeks time to file their written submissions. Allowed as prayed. List the matter on **15.09.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/